

RATIFIED

Minutes of Meeting No.19/12 scheduled on 13.12.2011 of Norms Committee(NC-I) (DES-I Section)

The meeting No.19/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 13.12.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:24.01.2012
	Decision : The Committee noted that a D.O.letter has been sent to C&PC on 21.12.2011 for expediting their comments. The Committee, therefore, decided to await the comments of C&PC for expediting their comments and to re-list the case on 24.01.2012.			

2	Case No.:16/42/80-ALC2/2009	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Approved
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	
	Decision : The representative of the firm Sh. Puneet Kapoor, National Sales Manager appeared before the Committee for personal hearing and explained their case. The Committee after deliberating the details of the case, decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

3	Case No.:19/18/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	Defer Date:24.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 03.12.2011 to DIT for examination and comments. The case may be re-listed on 24.01.2012.			

	Case No.:15/18/80-ALC2/2010			Status:
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4		Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Deferred
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	Defer Date:24.01.2012
Decision : The Committee noted that the firm has given complete reply to deficiency letters of DHI. The Committee decided to advise the firm to appear before the NC to explain their case in person particularly with reference to calculation/justification of requirement of import of Vinyl Sheeting Sherra Black Skin. The case may be re-listed on 24.01.2012.				

5	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:24.01.2012
Decision : The Committee noted that a D.O.letter has been sent to Min. of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send the reminder to Ministry of Defence for expediting their comments and to re-list the case on 24.01.2012.				

6	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:24.01.2012
Decision : The Committee noted that a D.O.letter has been sent to Min. of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send the reminder to Ministry of Defence for expediting their comments and to re-list the case on 24.01.2012.				

7	Case No.:21/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Defer Date:24.01.2012
Decision : The Committee noted that the firm has not submitted proper justification for the import quantity for item no 139 to 141. It has only given statement of requirement. The Committee therefore, decided to ask the firm to give calculation of requirement of each raw material from the dimension angle and to re-list the case on 24.01.2012.				

8	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:24.01.2012
Decision : The Committee noted that a D.O.letter has been sent to Min. of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send the reminder to Ministry of Defence for expediting their comments and to re-list the case on 24.01.2012.				

	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred

9	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:24.01.2012
Decision : The Committee noted that a D.O.letter has been sent to Min. of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send the reminder to Ministry of Defence for expediting their comments and to re-list the case on 24.01.2012.				

10	Case No.:33/35/80-ALC2/2010	Party Name:SHETRON METROPAK PVT.LTD,	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Closed
	HQ File :01/80/050/00660/AM11/	RLA File :07/21/040/00279/AM11/	Lic.No/Date:0710073152 23.07.2010	
	Decision : The Committee noted that R.A. has informed vide their letter dated 23.11.2011 subject advance authorization has been issued under SION C-773 of Engineering product and not C-777. The Committee, therefore, decided to take note of the intimation and decided to close the case on the part NC. The RLA may take necessary action accordingly.			

11	Case No.:8/21/81-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Approved
	HQ File :01/81/050/00123/AM11/	RLA File :05/24/040/00172/AM11/	Lic.No/Date:0510270168 10.08.2010	
	Decision : As per the written comments of DIT received vide their U.O. Note No.17(18)/2011-IPHW dated 31.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import item at S.No.1 to 11, 14 & 16 to 22 : On net to net basis with accountability clause 2. Import item at S.No.12, 13 & 15 As applied for by the firm inclusive of wastage of 2% The RLA may take necessary action accordingly.			

12	Case No.:46/22/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Approved
	HQ File :01/80/050/00357/AM11/	RLA File :05/24/040/00178/AM11/	Lic.No/Date:0510270834 18.08.2010	
	Decision : As per the written comments of DIT received vide their U.O. Note No.17(75)/2011-IPHW dated 25.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

13	Case No.:24/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600 08.09.2010	Defer Date:24.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 15.11.2011 to DIT for examination and comments. The case may be re-listed on 24.01.2012.			

14	Case No.: 29/29/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Rejected
	HQ File :01/80/050/00464/AM11/	RLA File :11/24/040/00038/AM11/	Lic.No/Date:1110023211 16.09.2010	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply 10.10.2011 and subsequent this office reminder's dated 14.11.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

15	Case No.: 12/27/80-ALC2/2010	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Approved
	HQ File :01/80/050/00409/AM11/	RLA File :09/24/040/00253/AM11/	Lic.No/Date:0910043538 17.09.2010	
	Decision :As per the written comments of DIPP received vide their U.O. Note dated 18.12.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty weight of export product to be specified as 274.68 MT. 2. Quantity of import item at Sl. No. 1 to be corrected as "1 No." 3. Weights of import items at Sl. No. 1, 2, 3 & 4 to be specified as 940 Kgs., 3300 Kgs., 550 Kgs. & 275 Kgs. respectively 4. Import items at Sl. No 1, 2, 3 & 4 to be allowed on net to net basis. 5. Import items from Sl. No. 5 to 7, 13 to 16, 18, 19, 21 & 23 to be deleted as the same have not been imported/ required by the firm. 6. Weights of import items at Sl. No. 8, 9 & 10 to be specified as 560 Kgs., 1260 Kgs. & 450 Kgs. respectively. 7. Import items at Sl. No 8, 9 & 10 to be allowed on net to net basis. 8. Description of import item at Sl. No. 11 to be modified as "Relevant Carbon Steel Plates/Channels/Angles/Flats/Rods/Hollow Sections" and its quantity to be modified as 94 MT. Quantity of this item to be allowed as under: (i) Carbon Steel Plates: 1.05 Kgs./Kg. content in the export product (ii) Carbon Steel Channels/Angles/Flats/Rods/Hollow Sections: 1.02 Kgs./Kg. content in the export product 9. Quantities of import items at Sl. No. 12, 17 & 20 to be allowed on net to net basis with accountability clause. 10. Weights of import items at Sl. No. 22 & 24 to be specified as 3540 Kgs. & 2062 Kgs. respectively 11. Quantity of import items at Sl. No. 22 & 24 to be allowed on net to net basis. The RLA may take necessary action accordingly.			

16	Case No.: 29/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	Lic.No/Date:0310593772 24.09.2010	Defer Date:24.01.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.			

Case No.: 30/27/80-ALC2/2010			Status:
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17		Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Deferred
	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date:24.01.2012
Decision : The Committee decided to forward a copy of firm's reply dated 08.12.2011 to DHI for examination and comments. The case may be re-listed on 24.01.2012.				

18	Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:24.01.2012
Decision : The Committee noted that a D.O.letter has been sent to Min. of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send the reminder to Ministry of Defence for expediting their comments and to re-list the case on 24.01.2012.				

19	Case No.:22/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00649/AM11/	RLA File :04/24/040/00194/AM11/	Lic.No/Date:0410118622 04.11.2010	Defer Date:24.01.2012
Decision : The Committee noted that the firm reply dated 27.09.2011 already been sent to DHI 11.10.2011. Keeping in view the firm's reply, the Committee decided to request DHI to re-examine their written comments received vide I.D. Note dated 28.07.2011 with respect to S. No. 11 & 13 (Item No. 13, 31 & 32) and to re-list the caser on 24.01.2012.				

20	Case No.:2/32/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00543/AM11/	RLA File :03/95/040/00446/AM11/	Lic.No/Date:0310600429 08.11.2010	Defer Date:24.01.2012
Decision : The Committee noted that the firm's reply has been sent to DHI on 15.11.2011 and the case is under examination of DHI. The case may be re-listed on 24.01.2012.				

21	Case No.:25/35/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date:24.01.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.				

22	Case No.:53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:24.01.2012
Decision : The Committee noted that the firm reply dated 27.09.2011 already been sent to DHI 11.10.2011. Keeping in view the firm's reply, the Committee decided to request DHI to re-examine their				

written comments received vide I.D. Note dated 13.07.2011 with respect to S. No.2, 4, 8, 11, 31 & 34 (Items No. 12, 44, 118,122, 200, 201 & 204) and to re-list the case on 24.01.2012.

23	Case No.:45/35/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00672/AM11/	RLA File :07/24/040/00332/AM11/	Lic.No/Date:0710075865 07.12.2010	Defer Date:24.01.2012
Decision : The Committee noted that the firm's reply dated 24.10.2011 has been sent to DHI on 15.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.				

24	Case No.:36/35/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00663/AM11/	RLA File :05/23/040/00263/AM11/	Lic.No/Date:0510279826 20.12.2010	Defer Date:24.01.2012
Decision : The Committee noted the deficiency raised by DC(MSME) vide their U.O. Note No. 30(93)2011-ME dated 07.12.2011 and decided to seek the clarification/details from the firm. The case may be re-listed on 24.01.2012.				

25	Case No.:44/35/80-ALC2/2010	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Approved
	HQ File :01/80/050/00671/AM11/	RLA File :09/24/040/00418/AM11/	Lic.No/Date:0910044876 24.12.2010	
Decision : As per the written comments of DHI received vide their U.O. Note No.3(37)11-TSW(B)373 dated 13.07.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
Export:- (Transmission Shaft Coupling)				
Total weight of 9570 kg to be incorporated in the licence.				
Import:- (Cold Rolled Stainless Steel Sheet)				
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To be allowed at 15024 kg including net wastage of 57% with 1/3 rd recovery.				
The RLA may take necessary action accordingly.				

26	Case No.:67/35/80-ALC2/2010	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Approved
	HQ File :01/80/050/00694/AM11/	RLA File :02/24/040/00175/AM11/	Lic.No/Date:0210152785 29.12.2010	
Decision : Based on recommendation of DC(MSME), the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per AA No. 02101446504 dated 13.08.2010 Meeting No.37/11 dated 08.02.2010.				
The RLA may take necessary action accordingly.				

	Case No.:23/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011	Status: Deferred
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27	HQ File :01/80/050/00722/AM11/	RLA File :61/24/040/00072/AM11/	13.12.2011 Lic.No/Date:6110000544 04.01.2011	Defer Date:24.01.2012
	Decision : The Committee also noted that DHI has been requested vide this I.D. Note dated 24.11.2011 to re-examine their written comments dated 13.07.2011. The firm reply dated 27.09.2011 already been sent to DHI 11.10.2011. The Committee decided to again remind DHI to offer their comments and to re-list the caser on 24.01.2012.			

28	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:24.01.2012
Decision : The Committee noted that a D.O.letter has been sent to Min. of Defence on 17.11.2011 for expediting their comments. The Committee, therefore, decided to send the reminder to Ministry of Defence for expediting their comments and to re-list the case on 24.01.2012.				

29	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:24.01.2012
Decision : The Committee noted the deficiency raised by DC(MSME) vide their U.O. Note No.30(66)2011-ME dated 07.12.2011 and decided to seek the clarification/details from the firm. The case may be re-listed on 24.01.2012.				

30	Case No.:16/38/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00786/AM11/	RLA File :05/23/040/00309/AM11/	Lic.No/Date:0510283074 03.02.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm's reply dated 25.11.2011 has been sent to DHI on 05.12.2011 and the case is under examination of DHI. The case may be re-listed on 24.01.2012.				

31	Case No.:43/1/80-ALC2/2011	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00926/AM11/	RLA File :22/24/040/00090/AM11/	Lic.No/Date:2210010955 04.02.2011	Defer Date:24.01.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.				

32	Case No.:31/38/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00801/AM11/	RLA File :31/24/040/00239/AM11/	Lic.No/Date:3110046834 09.02.2011	Defer Date:24.01.2012
Decision : The Committee decided to forward a copy of firm's reply dated 03.12.2011 to DIT for examination and comments. The case may be re-listed on 24.01.2012.				

33	Case No.:22/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00905/AM11/	RLA File :04/24/040/00244/AM11/	Lic.No/Date:0410121548 11.02.2011	Defer Date:24.01.2012
	Decision : The Committee noted the written comments of DHI received vide their U.O. Note No. 3(40)10-TSW(B)641 dated 24.10.2011 for ratification of norms on repeat basis as per AA No.0410121550 dated 11.02.11 which is yet to be ratified. The Committee, therefore, decided to defer and to re-list the case on 24.01.2012.			

34	Case No.:32/1/80-ALC2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00915/AM11/	RLA File :07/24/040/00449/AM11/	Lic.No/Date:0710077436 18.02.2011	Defer Date:24.01.2012
	Decision : As per DIPP U.O. Note dated 18.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.01.2012. 1. Name & quantity of each export product. 2. Information in respect of Sl. No.3, 4, 5 & 11 of Standard Deficiency Format.-export product wise.			

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Case No.:31/1/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Approved
HQ File :01/80/050/00914/AM11/	RLA File :07/24/040/00465/AM11/	Lic.No/Date:0710077482 21.02.2011	

Decision : The representative of the firm Sh. A. Srinivasa Rao, Director appeared before the Committee for personal hearing and explained their case. The Committee deliberated the details of the case and decided to agree with the written comments of DC(MSME) received vide their U.O. Note No.30(02)2011-ME dated 07.12.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

S.No.	Export Product	Srl no of imported Raw material in import list	Recommended qty of imported Raw Material after recovery in Kg
01	Upper Deflector	01	138.90
02	Mounting Angle	02	142.40
03	Strut Doubler	03	8.97
04	Strut Doubler	04	69.64
05	Wiper post Deflector	05	954.00
06	Splice Plate LH	06	4.39
07	Splice Plate RH	07	4.39
08	Deflector Channel	08	305.42
09	Painter W/S post DEF	09	1179.00
10	W/w Post deflector RH	10	1179.00
11	Step Deflector	11	1765.00
12	L/G Joint Deflector	12	130.50
13	Insert	13	2.60
14	Bracket Left	14	145.57

15	Bracket Right	15	145.67
16	Bracket AFT RH	16	33.58
17	Angle armour CH	17	124.32
18	Def Inboard Armour CH	18	301.46
19	Bracket AFT RH	19	33.58
20	Lever detail	20	13.05
21	Stop detail	21	103.73
22	Cap	22	57.31
23	PIN	23	0.59

The RLA may take necessary action accordingly.

36	Case No.:4/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00886/AM11/	RLA File :04/24/040/00298/AM11/	Lic.No/Date:0410122003 28.02.2011	Defer Date:24.01.2012
Decision : The Committee decided to forward a copy of firm's reply dated 02.12.2011 to DHI for examination and comments. The case may be re-listed on 24.01.2012.				

37	Case No.:30/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00136/AM12/	RLA File :03/95/040/00945/AM11/	Lic.No/Date:0310620136 08.03.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm's reply dated 02.11.2011 has been sent to DHI on 18.11.2011. The Committee, therefore, decided to send R.A. amend sheet also to DHI and to re-list the case on 24.01.2012.				

38	Case No.:6/1/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Rejected
	HQ File :01/80/050/00888/AM11/	RLA File :03/94/040/00831/AM11/	Lic.No/Date:0310621241 15.03.2011	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 05.10.2011 and subsequent reminder dated 14.11.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

39	Case No.:12/1/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00894/AM11/	RLA File :05/24/040/00419/AM11/	Lic.No/Date:0510286112 15.03.2011	Defer Date:24.01.2012
Decision : The Committee decided to forward a copy of firm's reply dated 08.12.2011 received on 13.12.2011 to DHI for examination and comments. The case may be re-listed on 24.01.2012.				

	Case No.:16/10/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:19/80-ALC2/2011	Status: Rejected
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			13.12.2011	
	HQ File :01/80/050/00211/AM12/	RLA File :07/24/040/00012/AM12/	Lic.No/Date:0710078667 19.04.2011	
40	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to DIT's letter dated 12.09.2010 their reminder dated 11.10.2011 and this office final reminder dated 15.11.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:32/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
41	HQ File :01/80/050/00138/AM12/	RLA File :11/24/040/00009/AM12/	Lic.No/Date:1110024726 11.05.2011	Defer Date:24.01.2012
	Decision : The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 24.01.2012.			

	Case No.:10/7/80-ALC2/2011	Party Name:MACAWBER BEEKAY PVT.LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Approved
42	HQ File :01/80/050/00116/AM12/	RLA File :05/24/040/00046/AM12/	Lic.No/Date:0510290507 12.05.2011	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3(37)11-TSW(B)670 dated 11.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> 1 set of Fly Ash Handling plant to be allowed <u>Import</u> 1. Item no 1 & 3- To be allowed under GN-4. 2. Item no 2- Seamless pipe- To be allowed on net to net basis with out any wastage with accountability clause. The RLA may take necessary action accordingly.			

	Case No.:15/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
43	HQ File :01/80/050/00121/AM12/	RLA File :04/24/040/00046/AM12/	Lic.No/Date:0410124251 20.05.2011	Defer Date:24.01.2012
	Decision : The Committee noted that the firm has sought time vide their letter dated 05.12.2011. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 24.01.2012.			

	Case No.:16/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred

44	HQ File :01/80/050/00122/AM12/	RLA File :04/24/040/00045/AM12/	Lic.No/Date:0410124249 20.05.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm has sought time vide their letter dated 05.12.2011. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 24.01.2012.				

45	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:24.01.2012
	Decision: As per DHI U.O. Note No. 3(74)/10-TSW(B) dated 08.11.2011, the Committee decided to ask the firm to furnish representative calculation for item no 4(PL-SS-SA240-32205-10 THK) of weight 1680 kg. The calculation should be supported by drawing with dimensions highlighted and to re-list the case on 24.01.2012.			

46	Case No.:2/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00197/AM12/	RLA File :03/94/040/00034/AM12/	Lic.No/Date:0310633321 27.05.2011	Defer Date:24.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 29.11.2011 to DIT for examination and comments. The case may be re-listed on 24.01.2012.			

47	Case No.:3/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00198/AM12/	RLA File :03/94/040/00035/AM12/	Lic.No/Date:0310633340 27.05.2011	Defer Date:24.01.2012
	Decision : The Committee decided to forward a copy of firm's reply dated 30.11.2011 to DIT for examination and comments. The case may be re-listed on 24.01.2012.			

48	Case No.:35/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00141/AM12/	RLA File :03/95/040/00125/AM12/	Lic.No/Date:0310633816 31.05.2011	Defer Date:24.01.2012
	Decision : The Committee noted that the firm's reply has been sent to DHI on 18.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.			

49	Case No.:1/7/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00107/AM12/	RLA File :09/24/040/00119/AM12/	Lic.No/Date:0910046990 03.06.2011	Defer Date:24.01.2012
	Decision : The Committee noted that firm has sought time for 30 days vide their letter dated 22.11.2011. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 24.01.2012.			

	Case No.:2/7/80-ALC2/2011	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:19/80- ALC2/2011	Status: Deferred
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			13.12.2011	
50	HQ File :01/80/050/00108/AM12/	RLA File :05/23/040/00066/AM12/	Lic.No/Date:0510292671 06.06.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm's reply dated 24.10.2011 has been sent to DHI on 16.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.1.2012.				

	Case No.:11/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
51	HQ File :01/80/050/00117/AM12/	RLA File :04/24/040/00065/AM12/	Lic.No/Date:0410124734 08.06.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm's reply has been sent to DHI on 21.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.1.2012.				

	Case No.:12/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
52	HQ File :01/80/050/00118/AM12/	RLA File :04/24/040/00067/AM12/	Lic.No/Date:0410124735 08.06.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm's reply has been sent to DHI on 21.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.1.2012.				

	Case No.:14/10/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
53	HQ File :01/80/050/00209/AM12/	RLA File :61/24/040/00012/AM12/	Lic.No/Date:6110000627 08.06.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm's reply has been sent to DHI on 31.10.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.1.2012.				

	Case No.:13/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
54	HQ File :01/80/050/00119/AM12/	RLA File :03/95/040/00126/AM12/	Lic.No/Date:0310635194 09.06.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm's reply dated 14.11.2011 has been sent to DHI on 28.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.1.2012.				

	Case No.:18/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
55	HQ File :01/80/050/00124/AM12/	RLA File :04/24/040/00317/AM11/	Lic.No/Date:0410124882 13.06.2011	Defer Date:24.01.2012
Decision : The Committee decided to forward a copy of firm's reply dated 12.12.2011 to DHI for examination and comments. The case may be re-listed on 24.01.2012.				

	Case No.:19/7/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
56	HQ File :01/80/050/00125/AM12/	RLA File :05/24/040/00090/AM12/		

		Lic.No/Date:0510293230 13.06.2011	Defer Date:24.01.2012
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Decision : The Committee decided to forward a copy of firm's reply dated 08.12.2011 to DIPP for examination and comments. The case may be re-listed on 24.01.2012.

57	Case No.:1/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00196/AM12/	RLA File :03/94/040/00231/AM12/	Lic.No/Date:0310635806 13.06.2011	Defer Date:24.01.2012
Decision : The Committee decided to forward a copy of firm's reply dated 15.11.2011 to DIT for examination and comments. The case may be re-listed on 24.01.2012.				

58	Case No.:20/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00126/AM12/	RLA File :05/23/040/00102/AM12/	Lic.No/Date:0510293271 14.06.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm's reply dated 20.11.2011 has been sent to DHI on 05.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.1.2012.				

59	Case No.:25/7/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Approved
	HQ File :01/80/050/00131/AM12/	RLA File :03/94/040/00192/AM12/	Lic.No/Date:0310636369 15.06.2011	
Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.12.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weights of 123.95 MT & 123.95 MT to be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Weights of 3840 Kgs. & 13567 Kgs. to specified with the quantities of import items at Sl. No. 1 & 2 respectively and the same may be allowed on net to net basis. 3. Quantity of import item at Sl. No. 3 to be allowed as 393 Kgs (2286 Nos.) on net to net basis. 4. Words "Tees /Reducers/Caps" to be deleted from the description of import item at Sl. No. 4 and its quantity may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item to be allowed as 31 Kg inclusive of 5 % wastage. 5. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 5, 6 & 7. 6. Quantities of import items at Sl. No. 5 & 6 to be allowed as applied for inclusive of 3 % wastage. 7. Quantity of import item at Sl. No. 7 to be allowed as 4402 Kgs.(460.6 Mtrs.) inclusive of 2 % wastage. 8. Weights of 1380 Kgs., 2025 Kgs., 630 & 331 Kgs. to specified with the quantities of import items at Sl. No. 8, 9 10 & 12 respectively and the same to be allowed on net to net basis. 9. Quantity of import item at Sl. No.11 to be allowed on net to net basis with accountability clause. 10. Quantities of import items at Sl.Nos. 13, 14 & 15 (Welding Consumables) to be allowed as 2790 Kgs. each. The RLA may take necessary action accordingly.				

	Case No.:15/10/80-ALC2/2011	Party Name:LALITHA & COMPANY PAPER PRODUCTS PVT LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
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	HQ File :01/80/050/00210/AM12/	RLA File :09/24/040/00067/AM12/	Lic.No/Date:0910047134 15.06.2011	Defer Date:24.01.2012
60	Decision : As per DIPP U.O. Note dated 18.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.01.2012. 1. Complete manufacturing process “Cut Rubber Blanket” using “Rubber Blanket for Printing Use”, indicating wastage at each stage of manufacture. Total weight of the import item i.e. “Rubber Blanket for Printing use” may be indicated. Dimension of each “Cut Rubber Blanket” including weight of each “Cut Rubber Blanket” may also be forwarded. 2. Quantity of production of “Cut Rubber Blanket” of similar dimension & weight as the present export product, vis-à-vis consumption of “Rubber Blanket” for Printing Use” and other indigenous inputs as raw material, if any, in the past 3 years, year wise duly certified by a Chartered Accountant.			

	Case No.:26/7/80-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Approved
61	HQ File :01/80/050/00132/AM12/	RLA File :05/24/040/00079/AM12/	Lic.No/Date:0510293596 16.06.2011	
	Decision : As per the written comments of DIT received vide their U.O. Note No.17(55)/2011-IPHW dated 28.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

	Case No.:41/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
62	HQ File :01/80/050/00147/AM12/	RLA File :05/23/040/00111/AM12/	Lic.No/Date:0510293870 20.06.2011	Defer Date:24.01.2012
	Decision : The Committee noted that the firm’s reply has been sent to DHI on 05.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.			

63

Case No.:9/13/80-ALC2/2011	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Approved
HQ File :01/80/050/00254/AM12/	RLA File :31/83/040/00046/AM12/	Lic.No/Date:3110048833 23.06.2011	
Decision : As per the written comments of C&PC received vide their O.M. No.46011/83/2011-PC-II dated 02.11.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be Exported		Quantity	
Automotive Fastners		1 kg	
Raw-material Recommended for Import		Quantity	
Polyacetal Fastners		1.03 kg/kg content in the export product	
The RLA may take necessary action accordingly.			

64	Case No.:2/13/80-ALC2/2011	Party Name:RAJ ENGINEERING CO	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00247/AM12/	RLA File :03/95/040/00153/AM12/	Lic.No/Date:0310639510 30.06.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm has sought time for one month vide their letter dated 08.12.2011. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 24.01.2012.				

65	Case No.:7/10/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00202/AM12/	RLA File :05/24/040/00138/AM12/	Lic.No/Date:0510297044 20.07.2011	Defer Date:24.01.2012
Decision : The Committee decided to forward a copy of firm's reply dated 08.12.2011 to DIPP for examination and comments. The case may be re-listed on 24.01.2012.				

66	Case No.:8/10/80-ALC2/2011	Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00203/AM12/	RLA File :31/82/040/00099/AM12/	Lic.No/Date:3110049329 20.07.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm's reply has been sent to DIPP on 28.11.2011. The Committee decided to advise the firm to appear before the NC to explain their case in person regarding manufacturing activities involved in the project. The case may be re-listed on 24.01.2012.				

67	Case No.:17/10/80-ALC2/2011	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Approved
	HQ File :01/80/050/00212/AM12/	RLA File :05/24/040/00151/AM12/	Lic.No/Date:0510297654 26.07.2011	
Decision : As per the written comments of DIT received vide their U.O. Note No.17(71)/2011-IPHW dated 31.10.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Import item at S.No.1-13, 16-18, 20-21 : On net to net basis with accountability clause 2. Import item at S.No.14, 15 & 19 : As applied for by the firm inclusive of 2% wastage				
The RLA may take necessary action accordingly.				

68	Case No.:3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	Defer Date:24.01.2012
Decision : As per DIPP U.O. Note dated 18.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.01.2012:-				

1. List of export items with their respective quantities.
2. Specific list of import items alongwith their quantities.
3. Basis for the requirement of import items alongwith a tabular statement giving net content of import items in different export products.

69	Case No.:6/13/80-ALC2/2011	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Approved
	HQ File :01/80/050/00251/AM12/	RLA File :04/24/040/00141/AM12/	Lic.No/Date:0410127136 16.08.2011	
Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.12.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weights of 2364 Kgs., 3144 Kgs., 20556 Kgs., 22800 Kgs., & 5928 Kgs. to be specified with the quantities of export products at Sl. No. 1, 2, 3, 4 & 5 respectively. 2. Word “relevant” to be prefixed with the description of import items at Sl. Nos. 1, 2, 11 & 12. 3. Quantity of import item at S.No.1 to be allowed as applied for i.e. 24038 Kgs. inclusive of 2% wastage. 4. Quantity of import item at S.No.2 to be allowed as 6624 Kgs. inclusive of 5 % wastage. 5. Weights of 1200 Kgs., 1775 Kgs., 3003 Kgs., 2859 Kgs., 750 Kgs., 629 Kgs., 5224 Kgs, 4473 Kgs., 1660 Kgs. & 2068 Kgs. to be specified with the quantities of import items from Sl. No. 3 to 10, 13 & 14 respectively. 6. Import items from Sl. No 3 to 10, 13 & 14 to be allowed on net to net basis. 7. Quantity of import item at S.No.11 to be allowed as 41 Mtrs. (95 Kgs.) inclusive of 2% wastage. 8. Quantity of import item at S.No. 12 to be allowed as 1.02 Kgs./Kg content in the export products. 9. Quantity of import item at Sl. No. 15 to be allowed as 919 Kgs. The RLA may take necessary action accordingly.				

70	Case No.:4/13/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00249/AM12/	RLA File :05/24/040/00169/AM12/	Lic.No/Date:0510299731 17.08.2011	Defer Date:24.01.2012
Decision :The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 24.01.2012.				

71	Case No.:5/13/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00250/AM12/	RLA File :05/24/040/00170/AM12/	Lic.No/Date:0510299733 17.08.2011	Defer Date:24.01.2012
Decision : The Committee decided to forward a copy of firm’s reply dated 09.12.2011 to DHI for examination and comments. The case may be re-listed on 24.01.2012.				

	Case No.:4/19/80-ALC2/2011	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00372/AM12/	RLA File :04/24/040/00129/AM12/	Lic.No/Date:0410127409 25.08.2011	Defer Date:24.01.2012

72	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.01.2012: -		
	1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise..		

73	Case No.:5/19/80-ALC2/2011	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00373/AM12/	RLA File :04/24/040/00132/AM12/	Lic.No/Date:0410127411 25.08.2011	Defer Date:24.01.2012
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.01.2012: -			
	1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise..			

74	Case No.:1/19/80-ALC2/2011	Party Name:SOLOGUARD MEDICAL DEVICES PVT LTD	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00369/AM12/	RLA File :04/24/040/00161/AM12/	Lic.No/Date:0410127648 30.08.2011	Defer Date:24.01.2012
	Decision : The Committee noted that the firm's application has been sent to C&PC on 09.12.2011 for examination and comments. The Committee decided to defer the case and to re-list the case on 24.01.2012.			

75	Case No.:3/19/80-ALC2/2011	Party Name:WOORY AUTOMOTIVES INDIA PVT LTD	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Approved
	HQ File :01/80/050/00371/AM12/	RLA File :04/24/040/00152/AM12/	Lic.No/Date:0410128357 21.09.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.12.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	1. Quantities of import items from Sl. No.1 to 9 & 11 to be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No.10 to be allowed as applied for being about 0.67 % of FOB value of exports.			
	The RLA may take necessary action accordingly.			

76	Case No.:2/19/80-ALC2/2011	Party Name:SREE ATREYA ENTERPRISES	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00370/AM12/	RLA File :04/24/040/00170/AM12/	Lic.No/Date:0410128603 27.09.2011	Defer Date:24.01.2012
	Decision : The Committee noted that the firm's application has been forwarded to DIPP on 05.12.2011 and decided to forward a copy of firm's application to DHI as the case pertain to them. The case may be re-listed on 24.01.2012 .			

	Case No.:9/19/80-ALC2/2011	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2011	Status: Deferred
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77			13.12.2011	
	HQ File :01/80/050/00377/AM12/	RLA File :07/24/040/00237/AM12/	Lic.No/Date:0710082914 29.09.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm's application has been forwarded to DIPP on 05.12.2011 and decided to forward a copy of firm's application to DHI as the case pertain to them. The case may be re-listed on 24.01.2012 .				

78	Case No.:15/19/80-ALC2/2011	Party Name:POLY MEDICURE LTD.	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00383/AM12/	RLA File :05/24/040/00234/AM12/	Lic.No/Date:0510304857 10.10.2011	Defer Date:24.01.2012
Decision : The Committee noted that the firm's application has been sent to C&PC on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.				

79	Case No.:1/16/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00318/AM12/	RLA File :03/94/040/00499/AM12/	Lic.No/Date:0310659138 12.10.2011	Defer Date:24.01.2012
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.01.2012: - 1. Information in respect of Sl.No. 3,4,5 11& 13 of the Standard Deficiency Format .				

80	Case No.:2/16/80-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Transferred
	HQ File :01/80/050/00319/AM12/	RLA File :03/95/040/00533/AM12/	Lic.No/Date:0310659679 14.10.2011	
Decision : The Committee noted that the Chapter "72" pertains to NC-II and decided to transfer the case to NC-II.				

81	Case No.:6/19/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00374/AM12/	RLA File :05/23/040/00265/AM12/	Lic.No/Date:0510305825 18.10.2011	Defer Date:24.01.2012
Decision : As per DIPP U.O. Note dated 18.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.01.2012. 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-export product wise. 2. Quantities of import items from Sl. Nos. 8, 9, 10 & 11 in Nos. also in addition to their weights.				

	Case No.:8/19/80-ALC2/2011	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:19/80- ALC2/2011 13.12.2011	Status: Approved
	HQ File :01/80/050/00376/AM12/	RLA File :05/24/040/00255/AM12/	Lic.No/Date:0510306670 25.10.2011	

82	Decision : As per the written comments of DIPP received vide their U.O. Note dated 18.12.2011, the Committee decided to ratify the norms on repeat basis in respect of the subject advance authorization as under:-		
	1. Net weight of export product may be specified as 720.1 Kgs. 2. Quantity of import item may be allowed as 3154 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap. The RLA may take necessary action accordingly.		

83	Case No.: 10/19/80-ALC2/2011 HQ File :01/80/050/00378/AM12/	Party Name: BHARAT HEAVY ELECTRICALS LIMITED RLA File :07/24/040/00252/AM12/	Meet No/Date: 19/80-ALC2/2011 13.12.2011 Lic.No/Date: 0710083574 27.10.2011	Status: Deferred Defer Date:24.01.2012
	Decision : The Committee noted that the firm's application has been sent to DIT on 05.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.			

84	Case No.: 16/19/80-ALC2/2011 HQ File :01/80/050/00384/AM12/	Party Name: POLY MEDICURE LTD. RLA File :05/24/040/00252/AM12/	Meet No/Date: 19/80-ALC2/2011 13.12.2011 Lic.No/Date: 0510307049 02.11.2011	Status: Deferred Defer Date:24.01.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.			

85	Case No.: 17/19/80-ALC2/2011 HQ File :01/80/050/00385/AM12/	Party Name: TERUMO PENPOL LIMITED RLA File :53/24/040/00014/AM12/	Meet No/Date: 19/80-ALC2/2011 13.12.2011 Lic.No/Date: 5310014041 03.11.2011	Status: Revert back
	Decision : The Committee decided to revert back the case to R.A. to consider the case as per SION H -67 for engineering product. The RLA may take necessary action accordingly.			

86	Case No.: 12/19/80-ALC2/2011 HQ File :01/80/050/00380/AM12/	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD., RLA File :04/24/040/00224/AM12/	Meet No/Date: 19/80-ALC2/2011 13.12.2011 Lic.No/Date: 0410130238 11.11.2011	Status: Approved
	Decision : Based on recommendation of DC(MSME), the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No. 0410120014 dated 21.12.2010 ratified in Norms Committee Meeting No.14/12 held on 04.10.2011. The RLA may take necessary action accordingly.			

	Case No.: 7/19/80-ALC2/2011 HQ File :01/80/050/00375/AM12/	Party Name: ACE MANUFACTURING SYSTEMS LTD., RLA File :07/24/040/00311/AM12/	Meet No/Date: 19/80-ALC2/2011 13.12.2011 Lic.No/Date: 0710083899 15.11.2011	Status: Revert back
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87	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee therefore presumed the subject Authorization may have been issued under GN-4. The Committee accordingly decided to revert back the case to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007.		
	The Regional Authority may take necessary action accordingly.		

88	Case No.:11/19/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00379/AM12/	RLA File :04/24/040/00222/AM12/	Lic.No/Date:0410130298 15.11.2011	Defer Date:24.01.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 05.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.			

89	Case No.:13/19/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00381/AM12/	RLA File :05/24/040/00279/AM12/	Lic.No/Date:0510308223 17.11.2011	Defer Date:24.01.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 05.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.			

90	Case No.:14/19/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2011 13.12.2011	Status: Deferred
	HQ File :01/80/050/00382/AM12/	RLA File :05/24/040/00280/AM12/	Lic.No/Date:0510308225 17.11.2011	Defer Date:24.01.2012
	Decision : The Committee noted that the firm's application has been sent to DHI on 05.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.			

S.No.477

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date
Meeting No. 19/12		RA.F.No.61/24/040/00020/AM10	6110000343
Date: 13.12.2011		Ratification of norms	dt.19.08.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.478

Case No. A/R-18	M/s. Theyssenkrup Industries India Pvt. LTd., Pune	HQF.No.01/80/050/00022/AM11/DES.I	Lic. No. & date
Meeting No. 19/12		RA.F.No.31/24/040/00198/AM10	3110041936
Date: 13.12.2011		Ratification of norms	dt.15.02.2010

The Committee noted that the firm's reply has been sent to DHI on 22.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.479

Case No. A/R-20	M/s. Marks Pryor Marketing Technology Pvt. LTd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date
Meeting No. 19/12		RA.F.No.31/24/040/00213/AM10	3110042306 dt.10.03.2010
Date: 13.12.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.480

Case No. A/R-23	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00232/AM11/DES.I	Lic. No. & date
Meeting No. 19/12		RA.F.No.61/24/040/00024/AM11	6110000457 dt.17.06.2010
Date: 13.12.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.481

Case No. A/R-58	M/s. Elecon Engineering Co. Ltd., Gujarat	HQF.No.01/80/162/0000518/AM11/DES.I	Lic. No. & date
Meeting No. 19/12		RA.F.No.34/82/042/00007/AM04	3410008330 dt.29.08.2003
Date: 13.12.2011		Ratification of norms	

The Committee noted that all details sought by DHI were sent to them on 02.12.2011 for examination and comments. The case may be re-listed on 24.01.2012.

S.No.482

Case No. A/R-63	M/s. The Saraswati Industrial Syndicate Ltd., New Delhi	HQF.No.01/81/050/00052/AM08/DES.I	Lic. No. & date
Meeting No. 19/12		RA.F.No.05/24/040/01081/AM07	0510202875 dt.24.04.2007
Date: 13.12.2011		Revision of norms	

The Committee noted that the firm's reply has been sent to DHI on 07.11.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.11.2012.

S.No.483

Case No. A/R-81	M/s. IDMC Limited, Anand, Gujarat	HQF.No.01/80/050/00011/AM09/DES.I	Lic. No. & date
Meeting No. 19/12		RA.F.No.34/24/040/00093/AM05	3410011527 dt.20.09.2004
Date: 13.12.2011			

As per the written comments of DIPP received vide their U.O. Note dated 18.12.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weights of 3345 Kgs., 149 Kgs., 115 Kgs. & 6908 Kgs. to be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively.
2. Quantities of import items at Sl. No. 1 to 5 to be allowed as 1.05 Kgs./Kg content in the export products.
3. Import items from Sl. No. 6 to 10 to be allowed on net to basis with accountability clause.

The RLA may take necessary action accordingly.

S.No.484

Case No. A/R-139	M/s. Cartoon Sanitation Pvt. Ltd., Mathura(UP)	HQF.No.01/80/050/00824/AM11/DES.I	Lic. No. & date
Meeting No. 19/12		RA.F.No.06/24/040/00056/AM11	0610020559 dt.12.01.2011
Date: 13.12.2011		Ratification of norms	

The Committee decided to forward a copy of firm's reply dated 09.12.2011 to DIPP for examination and comments. The case may be re-listed on 24.01.2012.

S.No.485

Case No. A/R-140	M/s. G.B. Engineering Pvt. Ltd., Tiruchirapalli	HQF.No.01/80/050/00682/AM11/DES.I	Lic. No. & date
Meeting No. 19/12		RA.F.No.04/24/040/00196/AM11	0410119183 dt.25.11.2010
Date: 13.12.2011		Ratification of norms	

The Committee decided to forward a copy of firm's reply dated 20.12.2011 to DHI for examination and comments. The case may be re-listed on 24.01.2012.

S.No.486

Case No. A/R-141	M/s. Atherm Thermal Solutions India Pvt. Ltd., Bangalore	HQF.No.01/80/050/00882/AM11/DES.I	Lic. No. & date
Meeting No. 19/12		RA.F.No.07/24/040/00463/AM11	0710077971 dt.10.03.2011
Date: 13.12.2011		Ratification of norms	

The Committee noted that to a copy of firm's e-mail reply has been forwarded to DC(MSME) for examination and comments. The case may be re-listed on 24.01.2011.

S.No.487

Case No. A/R-153	M/s. Maini Precision Products Pvt. Ltd., Bangalore	HQF.No.01/80/050/00147/AM06/DES.I	Lic. No. & date
Meeting No. 19/12		RA.F.No.07/24/040/00091/AM06	0710037715 dt.09.05.2005
Date: 13.12.2011		Ratification of norms	

As per DIPP U.O. Note dated 13.12.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 24.01.2012: -

1. Information in respect of Sl. No. 3, 4 & 11 of Standard Deficiency Format.
2. Input raw material blank size and weight without cutting allowance – export product wise.
3. Cutting allowance and any other allowance / wastage export product wise.

S.No.143

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No.01/80/162/1193/AM09/DES.I
Meeting No. 19/12		Fixation of SION for the export product "Common Rail Injector Parts"
Date: 13.12.2011		

The Committee decided to forward a copy of firm's reply dated 10.12.2011 to DHI for examination and comments. The case may be re-listed on 24.01.2012.

S.No.144

Case No. C- 04	M/s. International Tubular Services (India) Pvt. Ltd., Talaja	F.No.01/80/162/00007/AM12/DES.I
Meeting No. 19/12		Fixation of wastage norms for the export product "4 ¾ Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components in respect of 100% EOU
Date: 13.12.2011		

The Committee noted that the firm's reply has been sent to DHI on 11.10.2011 and the case is under their examination. The case may be re-listed on 24.01.2012.

S.No.145

Case No. C- 05	M/s. Brady Company India Pvt. Ltd.,	F.No.01/80/162/01100/AM11/DES.I
Meeting No. 19/12		Fixation of SION for the export product "High Performance Electronic Trackers and Die-Cuts parts" in respect of 100% EOU.
Date: 13.12.2011		

Based on the written comments of C&PC vide their O.M. No. 46011/48/2011 dated 02.11.2011, the Committee decided to reject the case on the ground that the firm did not furnish the requisite information with reference to their letter dated 01.06.2011 & dated 10.08.2011 and subsequent reminder dated 09.09.2011 from this office calling for requisite information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.146

Case No. C - 07	M/s. BOSCH Limited, Bangalore	HQF.No.01/80/162/00683/AM10/DES.I
Meeting No. 19/12		Request for fixation of SION for the export product "Viz. Common Rail Pump"
Date: 13.12.2011		

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.147

Case No. C - 08	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00262/AM12/DES.I
Meeting No. 19/12		Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export"
Date: 13.12.2011		

The Committee noted that the firm's reply has been sent to DIPP on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.148

Case No. C - 09	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00263/AM12/DES.I
Meeting No. 19/12		Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export"
Date: 13.12.2011		

The Committee noted that the firm's reply has been sent to DIPP on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.149

Case No. C - 10	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00249/AM12/DES.I
Meeting No. 19/12		Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export"
Date: 13.12.2011		

The Committee noted that the firm's reply has been sent to DIPP on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.150

Case No. C - 20	M/s. ITS India Pvt. Ltd., Talaja (Maharashtra)	HQF.No.01/80/162/00287/AM12/DES.I
Meeting No. 19/12		Fixation of input output norms for the export product "6 ½ Energie Jar (Parts of Oil Field Equipment/ Drilling Machinery) and components thereof".
Date: 13.12.2011		

The Committee decided to forward a copy of firm's reply dated 02.12.2011 to DHI for examination and comments. The case may be re-listed on 24.01.2012.

S.No.151

Case No. C - 21	M/s. ITS India Pvt. Ltd., Taloja (Maharashtra)	HQF.No.01/80/162/00234/AM12/DES.I
Meeting No. 19/12		Fixation of ad-hoc norms under para 6.8(e) of FTP 2009-14 for the export product " 8" Energie Energizaer (Parts of Oil field Equipment / Drilling Machinery) and components thereof".
Date: 13.12.2011		

The Committee decided to forward a copy of firm's reply dated 02.12.2011 to DHI for examination and comments. The case may be re-listed on 24.01.2012.

S.No.152

Case No. C - 23	Reference received from PC-VI of M/s. Getrag Hi-Tech Gears Pvt. TLd., Bhiwani(Rajasthan)	HQF.No.01/80/92/180/NORMS/AM12/PC-VI/DES.I
Meeting No. 19/12		Fixation of input output wastage norms for eh export product "Timing Gears" in respect of LOP NO.03-129/99-100%EOU.
Date: 13.12.2011		

The Committee noted that the firm's representation has been sent to DHI on 19.10.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.153

Case No. C - 24	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00635/AM12/DES.I
Meeting No. 19/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 13.12.2011		

The Committee noted that the firm's reply has been sent to DIPP on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.154

Case No. C - 25	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00637/AM12/DES.I
Meeting No. 19/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 13.12.2011		

The Committee noted that the firm's reply has been sent to DIPP on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.155

Case No. C - 26	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00638/AM12/DES.I
Meeting No. 19/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 13.12.2011		

The Committee noted that the firm's reply has been sent to DIPP on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.156

Case No. C - 27	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00639/AM12/DES.I
Meeting No. 19/12		Fixation of wastage norms for Special Brand Rate Duty Draw Back against Export Supplies to 100% EOU.
Date: 13.12.2011		

The Committee noted that the firm's reply has been sent to DIPP on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.157

Case No. C - 28	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00640/AM12/DES.I
Meeting No. 19/12		Fixation of wastage norms for Special Brand Rate
Date: 13.12.2011		Duty Draw Back against Export Supplies to 100% EOU.

The Committee noted that the firm's reply has been sent to DIPP on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.158

Case No. C - 29	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00636/AM12/DES.I
Meeting No. 19/12		Fixation of wastage norms for Special Brand Rate
Date: 13.12.2011		Duty Draw Back against Export Supplies to 100% EOU.

The Committee noted that the firm's reply has been sent to DIPP on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.

S.No.159

Case No. C - 30	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00634/AM12/DES.I
Meeting No. 19/12		Fixation of wastage norms for Special Brand Rate
Date: 13.12.2011		Duty Draw Back against Export Supplies to 100% EOU.

The Committee noted that the firm's reply has been sent to DIPP on 09.12.2011. The Committee, therefore, decided to defer the case and to re-list the case on 24.01.2012.
